

**APPELLATE TRIBUNAL FOR ELECTRICITY, NEW DELHI**

**Cause List for Thursday, the 21<sup>st</sup> November, 2024**

**TIME: 10.30 A.M.**

**(Note: Due to scheduled maintenance, the cause list and daily orders will not be accessible on the APTEL website from November 20, 2024, to November 21, 2024. The cause lists for November 21 and 22, 2024, will be sent via email to the concerned advocates/parties. Hard copies of urgent daily orders can be obtained from the Registry)**

**(Note: Learned counsel for the parties to coordinate with the Registry well in advance, atleast two days before the next date of hearing, to ensure that the soft copies - OCR searchable mode and saved as a PDF document - of all the documents which they would be referring during the hearing before the Hon'ble Bench shall be filed with the Registry so that they are available in one-drive folder to the Hon'ble Bench. Failing to comply with the above will result in not listing of the matter till such time the above order is complied with)**

**(Updated List of Finals has been uploaded in the website under the "Notification tab".)**

**(HEARING THROUGH PHYSICAL/HYBRID MODE)**

**(Link for Video Conferencing for Hybrid Hearing through Microsoft Teams is)**

**(<https://msteams.link/L9ZL>)**

**(Note: Advocates/parties are advised to go through the SOP/Guidelines for Hybrid hearing available on APTEL website before joining through video conferencing and are required to adhere to the same)**

**(IT Assistant: Mr. Dhruv, M.No.+91 9717973312, Mr. Saurabh, M.No. +91 7838455111)**

**COURT – I  
(Energy Conservation)**

**CORAM: HON' BLE MR. JUSTICE RAMESH RANGANATHAN, CHAIRPERSON  
HON' BLE MRS. SEEMA GUPTA, TECHNICAL MEMBER**

**IA - For Hearing**

<b>S. No.</b>	<b>Case No.</b>	<b>Parties</b>	<b>Name of Counsel for</b>
			<b>Appellant/Respondent Mrs./Mr.</b>
1.	IA-887/2024 (For interim relief) In 397/24 & IA-888/2024 (For exemption from filing fair copies of document)  IA-1865/24 (Delay in filing reply - 21 days)	Jharkhand Bijli Vitran Nigam Limited - Applicant(s)  Versus Bureau of Energy Efficiency (BEE) & Anr. - Respondent(s)	Kumar Anurag Singh, Zain A Khan, Ekta Bharati, Dev Aaryan for App.1  <a href="#">Shaurya Mitra Tomar for R-1</a> <a href="#">Shashi Bhushan for R-2</a>

	<p>IA-1866/24 (Delay in filing reply - 21 days)</p> <p>IA-1867/24 (For amendment to meme of parties)</p> <p><b>(Reference - DFR- 260/24)</b></p> <p><b>(Court notice served)</b></p> <p><b>(Affidavit of service not filed)</b></p>		
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Sd/  
Registrar  
APTEL